THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-28/2003(Pt.)/2987/A

From :-

Smti Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Sanjay Hazarika,

District and Sessions Judge, South Salmara Mankachar.

Dated Guwahati the

8 May, 2025.

Sub:

Station leave.

Ref:-

Your letter No. DJ.SSM-I.3/Esstt/2021-2025/962/E dated 05.05.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for station leave permission, with the official vehicle, at own cost, from the evening of 25.04.2025 till the morning of 02.05.2025, has been granted. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Div), South Salmara, Mankachar, and in her absence, Addl. CJM, South Salmara, and in his absence, SDJM(M), Hatsingimari, South Salmara-Mankachar, and in his absence, Civil Judge (Jr. Div)-cum-JMFC, Hatsingimari, South Salmara-Mankachar will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No..HC.VII-28/2003(Pt.)/2988 /A, dated , 08-05-2025

Copy to:

The Project Manager, Gauhati High Court.